RAJYA SABHA

Wednesday, the 1st March, 1961/the 10th Phalguna 1882 (Saka)

The House met at eleven of the clock, Mr. Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

*232. [For answer, vide cols. 1436-37 infra.]

VISIT OF THE MINISTER OF EDUCATION TO PAKISTAN

- *233. SHRI S. C. DEB: Will the Minister of Education be pleased to state:
- (a) whether it is a fact that he is contemplating a visit to Pakistan;
- (b) if so, what would be the object of his visit to that country;
- (c) whether he had a discussion recently in India with Mr. Habibur Rahman, Education Minister of Pakistan; and
- (d) if so, what is the subject matter of that discussion?

THE MINISTER OF EDUCATION (DE. K L. SHRIMALI): (a) and (b) The Education Minister Pakistan has invited the Education Minister to visit Pakistan to see some of their educational institutions. No decision regarding this visit has been taken as yet.

(c) and (d) Hon'ble Mr. Habibur Rahman, Education Minister of Pakistan who is also President of Pakistan's Sports Control Board, came here to witness fifth and the final cricket test match between India and Pakistan. No discussion on any specific matter was held.

Shri S. C. DEB: May I know, Sir, whether there was any discussion regarding the exchange of teachers between India and Pakistan?

Dr. K. L. SHRIMALI: No, Sir. 1051 RS—1.

लिंग के स्राधार पर विभेद करने वाली विधियां

*२३४. श्री नवार्बासह चौहान : क्या विधि मंत्री यह बताने की कृपा करेगे कि:

- (क) क्या यह सच है कि पिछले दिसम्बर में सूरत में हुई श्रिष्टिल भारतीय महिला कांफ्रेम ने एक प्रस्ताव द्वारा केन्द्रीय सरकार से अनुरोध किया है कि वह राज्य मरकारों को श्रादेश दे कि वे लिंग के श्राधार पर विभेद करने वाली विधियां न बनाये; श्रौर
- (ख) यदि उपरोक्त भाग (क) का उत्तर 'हां' हो, तो क्या उन्होंने इस प्रस्ताव के साथ ऐसे विभेद के कुछ उदाहरण भी भेजे हैं; यदि हा, तो वे उदाहरण क्या हैं श्रीर सरकार ने इस विषय में क्या निर्णय किया है ?
- †[Laws discriminating on the basis of sex
- *234. SHRI NAWAB SINGH CHAUHAN: Will the Minister of Law be pleased to state:
- (a) whether it is a fact that the All India Women's Conference, held in Surat in December last, has requested the Central Government through a resolution that they may direct the State Governments not to make any laws which may discriminate on the basis of sex; and
- (b) if the answer to part (a) above be in the affirmative, whether some examples of such discrimination have also been sent by them along with the resolution; if so, what are those examples and what decision has been taken by Government in the matter?]

^{†[]} English translation.